

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**CM-9986-CII-2019 in FAO-7464-2016**

Chhoti Devi and Ors.

..... Appellants

V/s

Ajay Kumar and Ors.

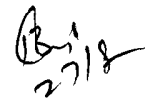
..... Respondents

Respondents:-

**1. Ajay Kumar S/o Sh. Lajpat Rai Malhotra, R/o H.NO. 197, Krishna Colony, Gurgaon Distt. Gurgaon (Employer/Owner of Vehicle Tata Tanker No. HR-55J-3772).**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **10.09.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on  
27<sup>th</sup> August 2019.



Superintendent (Judl.),  
For Registrar (Judicial)

